

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos.14922-14923/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No. 5502/2016 24-05-2024 in CRA No. 5649/2016 passed by the High Court of Judicature at Allahabad]

RAKESH SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and IA No.222659/2024-EXEMPTION FROM FILING O.T.)

Date : 02-12-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Vibhav Mishra, AOR
Mr. Ashutosh Mishra, Adv.
Mr. Avijeet Bhujabal, Adv.

For Respondent(s)

Mr. Prakash Sharma, Adv.
Ms. Shravya Arora, Adv.
Mr. Amit Upadhyay, Adv.
Mr. Vikrant Rana, Adv.
Mr. Prathvi Raj Chauhan, AOR

Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the respondent(s) prays for and is granted four weeks' time to file counter affidavit.
2. List after four weeks.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER